

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC. VII-71/2004/645/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Syed Imdadur Rahman,  
District & Sessions Judge,  
South Salmara-Mankachar.

Dated Guwahati the 25<sup>th</sup> January, 2024.

Sub: **Earned leave.**

Ref:- Your letter dated 18.01.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for eight days from 18.01.2024 to 25.01.2024** (prefixing 13.01.2024 to 17.01.2024; suffixing 26.01.2024 to 28.01.2024), **along with station leave permission, from the morning of 18.01.2024 till the morning of 29.01.2024**, subject to submission of your leave application in prescribed format as well as the Leave Admissibility Report from the Office of the Principal Accountant General (A&E), Assam, Guwahati. However, you should be present at the Headquarter/ Station to attend the **Republic Day ceremony on 26.01.2024 and thereafter after conclusion of the ceremony you can avail of the station leave permission till the morning of 29.01.2024**. Further, you have been asked to hand over charge to the Chief Judicial Magistrate cum Civil Judge & Asstt. Sessions Judge, South Salmara-Mankachar, and in her absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-71/2004/646-647/dated 25.01.2024**

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
- ✓ 2. The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**